

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. II**

Date of Hearing /decision: 05.10.2018

**ST/MISC/50949/2018
ST/CO/50346/2018 & ST/COD/50345/2018 in
Appeal No. ST/51749/2017**

[Arising out of Order-in-Original No. OIO-UDZ-EXCUS-000-COM-0014-17-18 dated 06/07/2017 passed by Commissioner of Central Excise and Service Tax-Udaipur]

C E & ST-UDAIPUR

Appellants

Vs.

V D SWAMI AND COMPANY PRIVATE LIMITED

Respondent

Appearance:

Shri Sanjay Jain, DR for the Appellant
None for the Respondent

CORAM:

**Hon'ble Shri Anil Choudhary, Member (Judicial)
Hon'ble Shri Bijay Kumar, Member (Technical)**

FINAL ORDER No. 53101/2018

Per Anil Choudhary:

The Revenue has filed the present Misc. Application for withdrawal of the Appeal pursuant to the instructions dated 11.07.2018 issued by the CBEC enhancing the monetary limit for filing the appeal before this Tribunal/Courts. The Ld. DR for the Department prayed for withdrawal of the appeal. None is present for the assessee/Respondents. In this view of the matter, appeal filed by the Revenue is dismissed as withdrawn. Cross objection and COD Application filed by the assessee-Respondent also stand disposed of accordingly.

(Dictated and pronounced in the open court)

**(Bijay Kumar)
Member (Technical)**

**(Anil Choudhary)
Member (Judicial)**

Rekha

